

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. 38671- Genl./HCS/2022

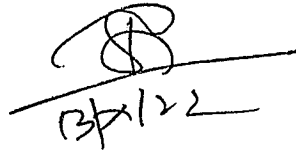
Dated, Delhi the 13 OCT 2022

38691 / 1797

Sub: W.P (Crl.) No. 274/2020 titled "Santosh Vishwanath Shinde & anr. v. Union of india & Ors".

A copy of letter bearing no. 5433-5445/DHC/Gaz/G-2/Judgment/2022 dated 07.10.2022 recieved, alongwith a copy of affidavit dated 16.02.2021 filed by Delhi Police in the subject cited above containing the list of cases alongwith their present status report, from the Hon'ble High Court of Delhi, New Delhi is being forwarded wherein it has been **directed to begin the process of recording evidence in those 28 cases through Video Conferencing where the case is ready for trial as this would save the children from the trouble of travelling long distances.** The copy of the same is circulated for information and necessary action (if any) to :-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
2. All the Ld. DHJS, Central District, THC dealing with the Criminal Matters.
3. The Ld. CMM, Central District, THC with request to circulate the same amongst all concerned Ld. Judicial Officers for necessary action.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
7. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
8. For uploading the same on Centralized Website through LAYERS.


BP/122

(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)
Addl. District & Sessions Judge,
Tis Hazari Courts, Delhi.

Encl.: As above.

2

IN THE HIGH COURT OF DELHI AT NEW DELHI

5433-5445

No. _____/DHC/Gaz/G-2/Judgment/2022

Dated: 7th October, 2022.

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.



To,

- ✓ 1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
5. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
6. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
7. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
11. The Principal District & Sessions Judge (South -West), Dwarka Courts Complex, New Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub: W.P. (Crl.) No. 274/2020 titled "Santosh Vishwanath Shinde & anr. v. Union of India & Ors".

Sir/Madam,

I am directed to forward herewith a copy of affidavit dated 16.02.2021 filed by Delhi Police in W.P. (Crl.) No. 274/2020 titled "Santosh Vishwanath Shinde & anr. v. Union of India & Ors. containing the list of cases alongwith their present status report and to request you to circulate the same amongst the concerned Judicial Officers working under your respective control.

I am further directed to request to ask the concerned judicial Officers to begin the process of recording evidence in those 28 cases through Video Conferencing where the case is ready for trial as this would save the children from the trouble of travelling long distances.

Yours faithfully,

(Surender Pal)
Deputy Registrar (Gazette-IB)
for Registrar General.

Genl. Br.

J. DBS J (HOD)
10/10/22

Encl: As above.

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION
PUBLIC INTEREST LITIGATION
W.P. (CRL.) 274 2020/

IN THE MATTER OF:

SANTOSH VISHWANATH SHINDE & ANRPETITIONER

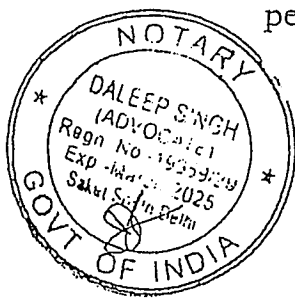
VERSUS

UNION OF INDIA AND OTHERSRESPONDENTS

AFFIDAVIT OF RESPONDENT NO. 22/GOVERNMENT OF NCT OF DELHI IN COMPLIANCE WITH ORDER DATED 01.12.2020

I, Sh. Rajesh Deo, aged 51 years, working as Deputy Commissioner of Police, Legal Cell, Delhi Police Headquarters, New Delhi, do hereby solemnly affirm and state as under, on the basis of information provided to me through official records:

1. That, I am authorized to represent the Respondent No. 22 / the Government of NCT of Delhi in the above matter and as such I am well conversant with the facts and circumstances of the case on the basis of documents. Hence, I am competent to swear this affidavit.
2. That I have perused the records pertaining to the case and I am filing this affidavit in reply, on the basis of knowledge derived by me after perusing the records.

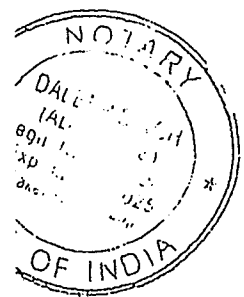


3. That this Hon'ble Court vide Order dated 01.12.2020 was pleased to pass the following order, interalia:-

"...In the In the meantime, all the State Governments shall provide information relating to the number of child victims/witnesses of human trafficking who are required to depose in courts at places other than those residing outside the States. One district may be identified by each State Government/Union Territory for establishing Video Conferencing facility for recording evidence of Children/ victims of human trafficking. The State Governments are directed to file the Status Reports within four weeks from today..."

4. That on 21.01.2021, this Hon'ble Court was pleased to direct, interalia:-

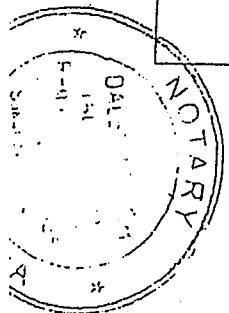
"... Vide order dated 1.12.2020, we directed all the State Governments to provide information relating to the number of child victims/witnesses of human trafficking who are required to depose in courts which are far away from the place of their residence in a different State. The learned Amicus Curiae submits that only 12 states have filed their affidavits. However, they did not furnish the details sought by this Court. The States which have not responded are directed to furnish the information sought or as mentioned above within a period of four weeks. The States which have filed



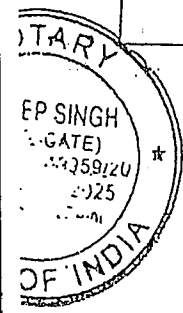
their affidavits without giving particulars are also directed to file additional affidavits giving the details of the child witnesses/victims of human trafficking.....”

5. That in compliance with Order dated 01.12.2020 and 21.01.2021 of this Hon'ble Court, the number of child victims/witnesses of human trafficking who are required to depose in courts in Delhi, but who reside in different States are mentioned below:-

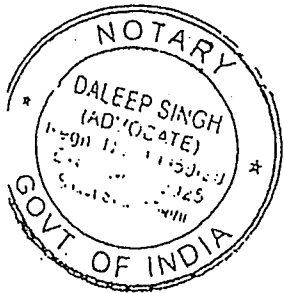
| Sl. No. | Name of Distt. | Detail of cases in which Child Victims/Witnesses of human trafficking residing outside the state | Case Status | Remarks |
|---------|----------------|---|-----------------------|---|
| 1. | Rohini | FIR No. 47/2020 (21.01.2020) u/s 23/26 J.J. Act, 3/14 Child Labour (Prohibition & Regulation) Act, 16/17/18/19 Bonded Labour System Act & 370/374 IPC P.S. Aman Vihar | Pending Investigation | A raid/rescue operation in the jurisdiction of P.S. Aman Vihar was conducted. During raid 15 child labour were rescued out of which 14 belongs to Distts. Bijnor, Farukhabad, Koshambi, Bahrich & Kannoj of UP and 1 is |



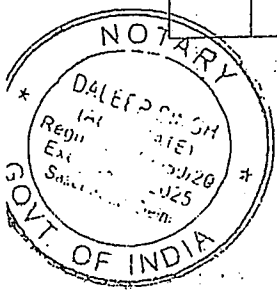
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| | | | | from Distt. Devgarh of Jharkhand. |
| 2. | | FIR No. 57/2020 (28.10.2020) u/s 75/79 J.J. Act, 3/14 Child Labour (Prohibition & Regulation) Act, 16 Bonded Labour System Act and 374 IPC P.S. Aman Vihar | Pending Investigation | A rescue operation was conducted in the area of PS Aman Vihar. During raid 24 child working labours were rescued out of which 1 belongs to village Nasirpur PS Rajapur Distt. Partap Garh, UP. |
| 3. | Shahdara | FIR No. 389/2019 (20.11.2019) u/s 370/374 IPC, 3/14 Child Labour Act, 75/79 JJ Act and 16/17/18 Bounded Labour System Act, PS Krishna Nagar, Delhi. | Pending Investigation | A raid was conducted in the jurisdiction of SDM Vivek Vihar (Shahdara Distt.) under P.S. Krishna Nagar and 13 child/ bounded were rescued who belongs to Distts. Kishan Ganj, Purnia, Seetapur |



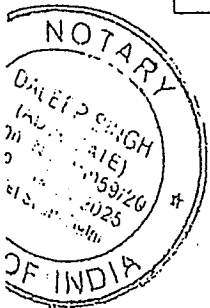
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| | | | | and Baharich of UP. |
| 4. | South East | FIR No. 20/16 (06.01.2016) u/s 374/370/34 IPC P.S. Sun Light Colony | Pending Investigation | In this case one Parul (15 Yrs.) of West Bengal was rescued. |
| 5. | | FIR No. 208/19 (08.08.2019) u/s 3/3A/14 Child Labour Act, 370/34 IPC, 4 & 16 Bounded Labour Act and 75/79 JJ Act P.S. Sun Light Colony. | Pending Investigation | In this case 08 children of Bihar were rescued. |
| 6. | | FIR No. 12/21 (15.01.2021) u/s 3/3A/14 Child Labour Act 370/374 IPC and 4/16 Bounded Labour Act & 4/16 Bounded Labour Act and 76/76 J.J. Act P.S. Sun Light Colony. | Pending Investigation | In this case 05 children of Bihar were rescued. |
| 7. | | FIR No. 312/2017 (10.07.2017) u/s 370/374/34 IPC & 75/79 JJ Act & 3/4 Child Labour Act & 6 | Pending Trial | A raid was conducted in the jurisdiction of PS Paschim Vihar and 03 children of |



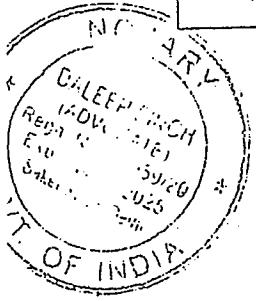
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| | | Bounded Act Paschim Vihar West | | Distts. Kishan Ganj, Barabanki, Sidharth Nagar of UP and 01 child of Distt. Dholpur, Rajasthan were rescued. |
| 8. | Outer | FIR No. 44/2018 (22.02.2018) u/s 374 IPC & 79 JJ Act Paschim Vihar West | Pending Trial | In this case one Mausmi @ Tara D/o Ravi (14 Yrs) village Pavali Pathar PS Nam Rukh Distt. Dibrugarh Assam was rescued. |
| 9. | | FIR No. 279/2018 (30.07.2018) u/s 370/374/34 IPC & 75 JJ Act Paschim Vihar West | Pending Trial | In this case one Mugli Tadu @ Sapna D/o Dabai Tadu (17 Yrs) village Tarabad Jharkhand was rescued. |
| 10. | | FIR No. 800/2020 (28.10.2020) u/s 370/374/34 IPC & 75/79 JJ Act PS Paschim Vihar | Pending Investigation | In this case one Kiran D/o Raju (12 Yrs) village Lohrai P.S. Fafund, Distt. |



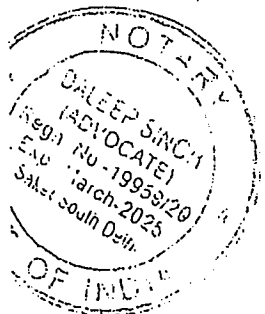
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| | | | | Orreyya, U.P. was rescued. |
| 11. | | FIR No. 489/17 (15.08.2017) u/s 370 IPC & 79/81 JJ Act Nihal Vihar | Acquitted | In this case one Monika @ Sunita D/o Madan Karte R/o Borpathal, Khakhdejen, Pas Shantipur, Asam was rescued. |
| 12. | Outer | FIR No. 341/18 (05.06.2018) u/s 3/3A/14 Child Labour Act And 370/374/342 IPC P.S. Nihal Vihar | Pending Investigation | In this case one Poobnam D/o Jairam R/o village Chakarman Distt. Darjelling West Bengal and one Sumanti D/o Nathin R/o Barakhadua Distt. Samdegu, Jharkhand were rescued. |
| 13. | | FIR No. 866/20 (29.08.2020) u/s 370/376/346 IPC & 75 JJ Act P.S. Nihal Vihar | Pending Investigation | In this case one Shanti D/o Shanker R/o Village Sonjhali, Assam was rescued. |



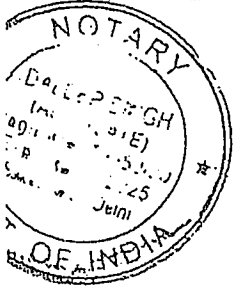
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| 14. | FIR No. 1044/20 (03.11.2020) u/s 75/79 JJ Act, & 370/374 IPC 3A/14 of Child Labour Act P.S. Nihal Vihar | Pending Investigation | In this case 3 children of Shahjanpur and Lakhimpur Khiri Districts of UP were rescued. |
| 15. | FIR No. 480/2018 (18.09.2018) u/s 3/14 Child Labour Act, 16 Bonded Labour System Act, 374 IPC P.S. Mundka | Pending Investigation | In this case one Mohd. Moudun of Asam was rescued. |
| 16. | FIR No. 176/2017 (07.07.2017) u/s 75/79 JJ Act, 3/14 Child Labour Act, 16 Bonded Labour System Act, 370/374/34 IPC P.S. Mundka | Pending Investigation | In this case one Anuj Kumar and Bharat Kumar of Hapur, UP were rescued. |
| 17. | FIR No. 93/2017 (20.02.2017) u/s 370/506/363 IPC & 4 POCSO Act P.S. Ranhola | Pending Trial | In this case one Boby s/o Sh. Sarwan R/o Village Passoi P.S. Soro Post Malik Pur Distt. Kasgang, UP was rescued. |



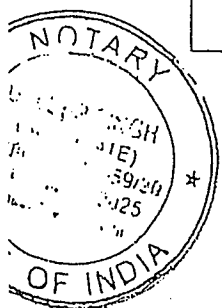
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| 18. | FIR No. 836/2020 (12.10.2020) u/s 16/17/18 Bonded Labour system & 75/79 Juvenile Act, Sec 3/14 child and Adolescence Labour (Prohibition & Regulation Act 1986) and 370 IPC P.S. Mangolpuri | Pending Investigation | In this case 04 children of Purnia, Madhubani Distts. of Bihar and 01 child of Birbhum Distt. of Jharkhand were arrested. |
| 19. | FIR No. 024/2018 (24.01.2018) u/s 75/79 JJ Act and 374 IPC P.S. Rani Bagh | Pending Trial | In this case 02 children of village Doga Pusi Jay Basa Railway Station Jharkhand were rescued. |
| 20. | FIR No. 463/2020 (09.10.2020) u/s 16/17/18 Bonded Labour System Act, 75/79 JJ Act, 3/14 Child Labour Act, 370 IPC P.S. Rani Bagh | Pending Investigation | In this case one Pinki (16 Yrs.) of Ranchi Distt. and one Parmila (14- 15 Yrs.) of Bishanpur Moriyo, Jharkhand were rescued. |
| 21. | FIR No. 279/2017 (10.07.2017) u/s 354/370/374/ 34 IPC , | Untraceable | In this case one Kaja Kumar. (12 Yrs) of village |



| | | | |
|-----|--|--------------------------|--|
| | 16 Bonded Labor Act, 8 POCSO Act, 3/14 Child Labor Act & 79 JJ Act P.S. Nangloi | | Kole Distt. Hajaribagh, Jharkhand was rescued. |
| 22. | FIR No. 496/2017 (30.11.2017) u/s 370/374/34 IPC & 75/79 JJ Act, 3/14 CL Act & 16 Bonded Labor Act P.S. Nangloi | Pending Investigation | In this case total 13 children were rescued. Out of which 08 children belongs to Vaishali, Chhapra, Siwan Madhubani, Buxer, Kishan Ganj, Khagariya Distts. of Bihar and one child belongs to Chhatarpur District of UP were rescued. |
| 23. | FIR No. 132/2019 912.03.2019) u/s 3/14 Child Labour Act 75/79 JJ Act 370/374 IPC P.S. Nangloi | Pending Investigation | In this case total 10 children were rescued. Out of which 02 children belongs to Bihar, 01 child of West Bengal and 02 child of UP. |



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|-----|--------|---|--------------------------|---|
| 24. | | FIR No. 368/2016 (16.05.2016) u/s 370-A (1)/373/323 IPC and 4/6 POCSO Act and 5 ITP Act PS Bindapur | Pending Trial | In this case one Pooja Kumari (16 Yrs.) village Namuaa Pipra Distt. Madhubani, Bihar was rescued. |
| 25. | Dwarka | FIR No. 181/2018 (11.07.2018) u/s 370/34 IPC, 3/ 4 Child Labour Act, 75/79 J.J. Act and 16/17/18 Bounded Labour Act, PS Najafgarh | Pending Investigation | In this case total 13 children were rescued out of which 07 belongs to Bihar, 05 from UP and 01 from Rajasthan. |
| 26. | | FIR No. 242/2019 (07.06.2019) u/s 363/370/376/323 IPC P.S Baba Haridas Nagar | Pending Trial | In this case one Yasmin Khatoon (17 yrs.) Distt. Bijnor, UP was rescued. |
| 27. | | FIR No. 87/2019 (16.02.2019) u/s 363/376/370/372/ 373 IPC & 6 POCSO Act P.S. Baba Haridas Nagar | Pending Trial | In this case one Priya (15 Yrs.) of Bahadurgarh, Haryana was rescued. |
| 28. | | FIR No. 245/2019 (06.06.2019) u/s 370/374 IPC, 3/14 Child | Pending Investigation | In this total 12 children were rescued. Out of |



| | | |
|--|--|---|
| | Labour Act, 75/79/II Act and 16/17/18 Bounded Labour Act PS Najafgarh | which 09 children belong to Bihar, 02 from UP and 01 from Nepal. |
|--|--|---|

6. That it is also submitted for consideration of this Hon'ble Court that Delhi Police has the requisite infrastructure and web/video conference facility in the District DCsP Office and in case the statement of any child victim is to be recorded, this facility can be utilized for the said purpose.
7. That the aforesaid information is being submitted in compliance with the Orders dated 01.12.2020 and 21.01.2021.
8. The Deponent is willing to supply any other information and assist this Hon'ble Court, as this Hon'ble Court may direct.

The Deponent submits accordingly.

R. Dew

RAJESH DEO, IPS
Deponent
Deputy Commissioner of Police
Legal Cell, PHQ, Delhi

Verification

I, the Deponent above-named, do hereby verify the contents of the above-mentioned Affidavit as being correct to the best of my knowledge and information and state that nothing material has been kept concealed therefrom.

16 FEB 2021

Verified at New Delhi on the 16th day of February, 2021.

R. Dew

RAJESH DEO, IPS
Deponent
Deputy Commissioner of Police
Legal Cell, PHQ, Delhi

ATTESTED

[Signature]
NOTARY PUBLIC

16 FEB 2021

Identify the document who has signed it

